GOVERNMENT OF INDIA

MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 1461 TO BE ANSWERED ON 08th DECEMBER, 2015

FOOD SCAMS

1461. SHRI P.P. CHAUDHARY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether scams involving public Distribution System foodgrains including wheat have been reported from different States during the last three years;
- (b) if so, the details thereof and the corrective steps taken in this regard indicating the number of cases reported, State-wise;
- (c) whether the employees/officers held responsible for the said scams/irregularities continue to serve in the department despite the enquiry pending against them, if so, the details thereof and the reasons therefor; and
- (d) whether the Government is contemplating to give voluntary retirement to such employees/officers to post them in other departments and if so, the details thereof?

A N S W E R MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) to (d): There have been reports about irregularities in implementation of Targeted Public Distribution System (TPDS) in certain regions/States in the country. TPDS is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments wherein operational responsibilities for allocation of foodgrains within the States/UTs, identification of eligible beneficiaries, issuance of ration cards to them and supervision over and monitoring of functioning of Fair Price Shops (FPSs), etc. rest with the concerned State/UT Governments. Therefore, as and when complaints are received by the Government from individuals and organizations as well as through press reports, they are sent to State/UT Governments concerned for inquiry and appropriate action. A statement indicating State-wise number of complaints on TPDS received in the department from 2012 to 2015 (upto October, 2015) is at Annex-I.

The Public Distribution System (Control) Order, 2001 notified on 31.08.2001 mandates the State/UT Governments to carry out all required action to ensure smooth functioning of TPDS. Under the said Order, the State/UT Governments are responsible for implementing TPDS and are competent to take action against those indulging in malpractices in TPDS by invoking provisions of clauses 8 & 9 of the said Order. The PDS (C) Order, 2001 has been superseded by the TPDS (C) Order, 2015 notified on 20.03.2015 in consonance with NFSA, 2013. The provisions of the PDS (C) Order, 2001 shall be effective in States/UTs which have not implemented the NFSA or are implementing it only in part. offence committed in violation of the provisions of these Orders is liable for penal action under the Essential Commodities Act, 1955. Thus, both the Orders empower State/UT Governments to take punitive action in case of contravention of relevant provisions of these Orders. State/UTwise details regarding action taken under clauses 8 & 9 of the PDS (Control) Order, 2001 during the last three years and current year is at Annex -II.

As already mentioned, the operational responsibilities of implementation of TPDS within the State including action to be taken against the defaulters including the State Government officials/officers rest with the concerned State/UT Government. Therefore, the information/details of employees / officers continuing to serve in the State Government Departments despite enquiries pending against them, contemplation of giving voluntary retirements to them etc., is not maintained in this Department.

* * *

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE UNSTARRED QUESTION NO. 1461 DUE FOR ANSWER ON 08.12.2015 IN THE LOK SABHA

STATEMENT: COMPLAINTS ON TPDS RECEIVED IN THE DEPARTMENT FROM INDIVIDUALS, ORGANISATIONS & THROUGH MEDIA REPORTS ETC FROM 2012 TO 2015 (upto 30.10.2015)

S. No.	State/UT	2012	2013	2014	2015
1	Andhra Pradesh	-	3	4	7
2	Arunachal Pradesh	-	-	1	1
3	Assam	1	-	5	31
4	Bihar	14	32	55	98
5	Chhattisgarh	1	3	3	6
6	Delhi	22	37	78	99
7	Goa	-	-	-	-
8	Gujarat	3	4	16	8
9	Haryana	5	11	26	28
10	Himachal Pradesh	-	-	-	4
11	J&K	3	-	-	4
12	Jharkhand	4	8	16	28
13	Karnataka	2	6	6	13
14	Kerala	4	1	1	14
15	Madhya Pradesh	6	17	7	17
16	Maharashtra	9	20	25	40
17	Manipur	1	2	1	6
18	Meghalaya	-	1	2	3
19	Mizoram	1	-	-	-
20	Nagaland	-	-	3	-
21	Orissa	3	3	8	13
22	Punjab	5	6	5	9
23	Rajasthan	3	18	31	25
24	Sikkim	-	0	-	-
25	Tamil Nadu	4	9	7	17
26	Telangana	-	-	-	10
27	Uttarakhand	5	2	8	20
28	Uttar Pradesh	72	92	137	152
29	West Bengal	2	7	11	23
30	Chandigarh	-	-	3	6
31	D& N Haveli	-	-	1	-
32	Puducherry	1	-	-	-
	TOTAL	171	282	460	682

ANNEX REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE UNSTARRED QUESTION NO. 1461 DUE FOR ANSWER ON 08.12.2015 IN THE LOK SABHA

(As compiled 30.06.2015)

Statement showing results of action taken by the State/UT Governments under Clauses 8 & 9 of the PDS (Control) Order, 2001 from January 2012 to June, 2015.

SI.	rom January 2012 to June, Name of the	Year	Number of	Number of	Number of	Number of FPS
No.	State/UT		inspections	raids conducted	persons arrested/ prosecuted/ convicted	Licenses suspended/ Cancelled/ Show cause notices issued/FIR
						lodged
1	Andhra Pradesh	2012	*	*	*	*
		2013	5450	103	00	66
		2014	*	*	*	*
		2015	*	*	*	*
2	Arunachal Pradesh	2012	0	12	0	00
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
3	Assam	2012	650	258	00	32
		2013	501	162	00	14
		2014	*	*	*	*
		2015	*	*	*	*
4	Bihar	2012	73629	101	38	10358
		2013	32698	61	4	3984
		2014	*	*	*	*
		2015	*	*	*	*
5	Chhattisgarh	2012	3033	253	11	104
		2013	7726	792	64	244
		2014	*	*	*	*
		2015	*	*	*	*
6	Delhi	2012	29	00	00	28
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
7	Goa	2012	334	00	00	23
		2013	403	02	00	52
		2014	357	27	00	57
		2015	63	00	00	06
8	Gujarat	2012	15637	00	45	209
		2013	13911	00	87	310
		2014	8887	00	46	243
		2015	2436	00	07	122
9	Haryana	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
10	Himachal Pradesh	2012	31109	00	02	00
		2013	21814	00	02	04
		2014	9635	00	00	08
		2015	1389	00	00	02

SI.	Name of the	Year	Number of	Number of	Number of	Number of FPS
No.	State/UT	l cui	inspections	raids	persons	Licenses suspended/
			mopeotions	conducted	arrested/	Cancelled/
				Conducted	prosecuted/	Show cause notices
					convicted	issued/FIR lodged
11	Jammu &	2012	*	*	*	*
	Kashmir	2013	*	*	*	*
	Kasiiiiii	2013	*	*	*	*
		2015	*	*	*	*
12	Jharkhand	2012	*	*	*	*
12	Jilai Kilaila	2012	*	*	*	*
		2013	*	*	*	*
		2015	*	*	*	*
13	Karnataka	2013	64484	784	69	59
13	Karriataka	2012	71613	444	94	170
		2013	39239	424	196	263
		2014	19283	243	44	147
1./	Kerala	2013	110840	6760	02	127
14	VEI ala	2012	83493	15683	00	139
		2013				
		2014	92638	22427	02 *	115
15	Madhya Dradoch	2013	97846	16910	19	2323
15	Madhya Pradesh			+		
		2013	251262	4092 *	71	4092 *
			*	*	*	*
1.0	NA a la a va a la tiva	2015	*	*	*	*
16	Maharashtra	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
47	NA	2015	*	*	*	*
17	Manipur	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015				
18	Meghalaya	2012	992	28	00	06
		2013	729	26	00	03
		2014	681	34	00	04
		2015	*	*	*	*
19	Mizoram	2012	338	223	00	03
		2013	204	107	00	00
		2014	242	147	00	00
		2015	56	33	00	00
20	Nagaland	2012	69	03	00	01
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
21	Odisha	2012	00	31197	131	1229
		2013	00	27740	80	1229
		2014	*	*	*	*
		2015				
22	Punjab	2012	*	*	*	*
	_	2013	*	*	*	*
		2014	*	*	*	*

SI.	Name of the	Year	Number of	Number of	Number of	Number of FPS
No.	State/UT	Tear	inspections	raids	persons	Licenses suspended/
110.			торесстото	conducted	arrested/	Cancelled/
				Conducted	prosecuted/	Show cause notices
					convicted	issued/FIR lodged
		2015	*	*	*	*
23	Rajasthan	2012	00	279	335	00
23	Rajastriari	2013	00	125	170	00
		2014	*	*	*	*
		2015	*	*	*	*
24	Sikkim	2013	*	*	*	*
24	SIKKIIII	2012	00	00	00	00
		2013	*	*	*	*
		2014	*	*	*	*
25	Tamil Nadu	2013	184677	10290	2340	00
25	Tallili Nauu	2012	1	9196	2008	00
		2013	175705			
			218293	8949 *	53	00
20	Trinura	2015			-	
26	Tripura	2012	10676	392	00 87	780 1254
			10150	671		
		2014	9843	403	20	431
		2015	2729	111	00	149
27	Uttarakhand	2012	2953	1477	7	16
		2013	10897	1683	11	101
		2014	2236	00	01	15
		2015	*	*	*	*
28	Uttar Pradesh	2012	76458	19226	976	5302
		2013	9220	00	311	1807
		2014	8226	00	261	1906
		2015	*	*	*	*
29	West Bengal	2012	15436	452	01	1213
		2013	17284	302	04	1840
		2014	22769	75	01	1401
		2015	7680	52	00	462
30	A&N Islands	2012	316	00	00	17
		2013	126	00	00	00
		2014	*	*	*	*
		2015	*	*	*	*
31	Chandigarh	2012	00	00	00	00
		2013	00	00	10	00
		2014	*	*	*	*
		2015	*	*	*	*
32	D&N Haveli	2012	*	*	*	*
		2013	08	02	00	00
		2014	06	02	00	00
		2015	*	*	*	*
33	Daman & Diu	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
34	Lakshadweep	2012	00	00	00	00
		2013	*	*	*	*
		2014	*	*	*	*

SI. No.	Name of the State/UT	Year	Number of inspections	Number of raids conducted	Number of persons arrested/ prosecuted/ convicted	Number of FPS Licenses suspended/ Cancelled/ Show cause notices issued/FIR lodged
		2015	*	*	*	*
35	Puducherry	2012	385	770	161	00
		2013	1026	520	49	01
		2014	2206	670	13	00
		2015	511	175	00	00
Total		2012	689891	89415	4137	21830
		2013	714220	61711	3052	15310
		2014	415258	33158	593	4443
		2015	34147	614	51	888
Grand Total= 2012+2013+2014+2015		1853516	184898	7833	42471	

^{*} Information not provided